

CENTRAL ADMINISTRATIVE TRIBUNAL :ALLAHABAD BENCH :ALLAHABAD

Review Application No 900 of 1993

(in O A No 700 of 1992)

H N Rai	Applicant
Versus		
Union of India & Others		Respondents
Hon'ble Mr K Obayya- A M		
Hon'ble Mr A K Sinha- J M		

(By Hon'ble Mr K Obayya- A M)

This review petition has been filed for recalling of our order and judgment dated 20th March, 1993 in O A No. 700 of 1992.

2- In the said O A, the challenge was to the appointment order of one Ashok Kumar as E D B P M, and the applicant alleged that it was a wrong order as he had superior claims because of his working and experience in the same post.

The case was considered and decided on merits. The judgment was on merits and not an exparte order.

3- In this review petition, the case of the applicant is reiterated and it is pointed out that the applicant had superior claims for the post and not the candidate who was appointed. We have considered the averments in this review petition. The Competent Authority considered all aspects and selected one Ashok Kumar as he was more meritorious. We do not see any irregularity in selection.

The scope of the review is limited for correction of patent errors on the face of the record. We do not see any error

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in our judgment. The review application is liable to be rejected.

Accordingly, it is rejected as without merit.

Amal Kumar Saha,
MEMBER (3)

R. Bhattacharya
MEMBER (A)

DATED: 25/6/93
(IS)